

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2021**

Name of the Company:

Neesa Leisure Ltd  
V/s  
Jaipur Development Authority

Section 60(5) of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

**(through video conferencing)**

None appeared on behalf of Applicant.


Mr. Nishith Acharya, Advocate appeared on behalf Mr. Aditya Pandya, Advocate for the Respondent and requesting for time.

The prayer is allowed.

List the matter on 29.06.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 21st day of April, 2021

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**